

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-56/2020

Pankaj Bandekar Applicant.
Versus
State of Goa and others. Respondents.

Mr. C. Padgaonkar, Advocate for the Applicant.

Mr. D. J. Pangam, Advocate General with Mr. Prashil Arolkar, Addl. Govt. Advocate for the Respondents.

**Coram : M.S. Sonak,
Smt. M.S. Jawalkar, JJ.**

Date : 3rd July, 2020.

P.C. :-

Heard Mr. Padgaonkar for the Applicant. The learned Advocate General appears for the Respondents.

2. Leave to amend as prayed for is granted. Necessary amendment to be carried out within two weeks from today. A copy of the amended Petition to be served upon the Respondents.

3. Mr. Prashil Arolkar, the learned Additional Govt. Advocate waives service on behalf of the newly impleaded Respondent.

4. Replies, if any, to be filed within a period of two weeks from the date of service of the amended copy of the Petition. Mr.

Padgaonkar states that the copy of the amended Petition will be served upon the Respondents, including the added Respondent within two weeks.

5. Rejoinder, if any, to be filed within one week thereafter.

6. The learned Advocate General, without prejudice to the rights and contentions, on behalf of the Respondents, states that in view of the current COVID-19 situation, the inquiry proceedings will be deferred by at least four weeks from today.

7. Accordingly, liberty to apply after the pleadings are complete.

8. Time limit for carrying out the amendment earlier granted vide order dated 12th March, 2020, is also extended by a period of two weeks from today.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.